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Intervener 1



Mahendra Kumar Saraswat

Interveners 2



Dori Lal Yadav

Date: 29.01.2026

Place: Agra

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH NEW DELHI**

**IN IA 867& 868**

**IN**

**EA 36/2023**

**IN**

**OA 329/21**

IN THE MATTER OF

DEBANSHU BOSE

**APPLICANT**

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS

**RESPONDENT**

AND IN THE MATTER OF:

1-Mahendra Kumar Saraswat

2- Dori Lal Yadav

**INTERVENERS**

**ADDITIONAL DOCUMENTS FILED ON BEHALF OF AFOREMENTIONED  
INTERVENERS IN IA 867& 868**

The undersigned Interveners, namely Mahendra Kumar Saraswat and Dori Lal Yadav, most respectfully submit these Additional Documents and Submissions in the above-captioned matter, highlighting the continuing and persistent non-compliance of the order dated 24.03.2022 passed by this Hon'ble Tribunal.

**BACKGROUND**

1. That this Hon'ble Tribunal, vide order dated 24.03.2022, was pleased to observe that Nalanda Town Colony, Shamshabad Road, Agra had been developed without requisite infrastructure, particularly a sewerage system, and accordingly directed that proper remedial measures be undertaken to ensure establishment of a functional sewerage system connected to an appropriate Sewage Treatment Plant (STP).
2. That this Hon'ble Tribunal further directed the Additional Chief Secretaries, Housing & Urban Development and Urban Planning Departments, to oversee and ensure compliance of the said remedial measures.

3. The issues relating to:  
insufficiency and under sizing of the STP, absence of valid sufficiency certificate, non-construction / non-repair of internal drainage and sewerage system, and failure of the Uttar Pradesh Pollution Control Board (UPPCB) as the nodal agency were already brought on record by the Interveners through Additional Documents filed in October 2025, which have been duly uploaded and taken on record. Hence, the same are not being repeated herein for the sake of brevity.
4. That the present Additional Submissions are being filed to apprise this Hon'ble Tribunal of the continuing casual, callous and negligent attitude of the Agra Development Authority (ADA) and the current status of ongoing violations, under the following heads.

#### **I. NON-COMPLETION OF EXTERNAL DRAINAGE**

5. That the external drainage system, required to be constructed in compliance with the order dated 24.03.2022 for proper disposal of: rainwater, storm water, and excess treated water of approved colonies, remains incomplete till date.
6. That the said drainage has not been properly connected to approved colonies, resulting in stagnation of water at several locations, thereby creating serious health hazards and environmental risks.

#### **II. ILLEGAL CONNECTION OF UNAUTHORIZED SEWER DRAINS AND DIRTY WATER DRAINS INTO EXTERNAL DRAINAGE AND INACTION BY ADA**

7. That untreated sewer drains and dirty water drains have been illegally connected at multiple points to the ongoing external drainage, completely defeating the very purpose of its construction.
8. That despite repeated complaints made by the Interveners, no effective or corrective action has been taken by ADA.
9. That Intervener No. 2 lodged a complaint on the Jansunwai Portal, bearing Complaint No. 40014625061243 dated 29.09.2025,

#### **A copy of the complaint is annexed herewith as Annexure A-1.**

10. That the said complaint was disposed of by the Secretary, ADA, solely on the basis of an irrelevant, misleading and evasive report submitted by Executive Engineer-2 (EE-2), ADA, dated 14.11.2025, without addressing the actual grievance.

#### **A copy of the said report is annexed herewith as Annexure A-2.**

11. That to object to the misleading disposal of the said complaint, further representations were sent by the Interveners to the Vice Chairman, ADA, and other concerned authorities via email dated 15.11.2025 and 20.11.2025.

#### **Copies of the said representations are annexed herewith as Annexure A-3 and Annexure A-4 respectively.**

12. That despite repeated representations, the issue remains unresolved till date.

### **III. FAILURE OF ADA TO RECONSTRUCT / REPAIR DAMAGED INTERNAL DRAINAGE AND SEWER LINES OF THE COLONY**

13. That despite specific directions of this Hon'ble Tribunal to ensure a proper sewerage system connected to an appropriate STP, ADA has failed to take any steps to reconstruct or repair the internal drainage and sewer lines of the colony.

14. That the internal drainage and sewer lines were originally laid by the builder in violation of the parameters of the approved project report, and are presently in severely damaged condition, leading to:

**a) pollution of groundwater, and**

**b) potential health hazards due to possible mixing with potable water pipelines.**

15. That Intervener No. 2 lodged another complaint on the Jansunwai Portal, bearing Complaint No. 40014625054854 dated 06.09.2025, which is annexed herewith as Annexure A-5.

16. -That the said complaint was disposed of in a mechanical and arbitrary manner based on a misleading joint report submitted by the Junior Engineer (JE), Assistant Engineer (AE), and Town Planner (TP), ADA, dated 15.09.2025, without any actual resolution.

**A copy of the said report is annexed herewith as Annexure A-6.**

17. That the said improper disposal was again objected to by Intervener No. 2 through emails dated 16.11.2025, 12.12.2025, and 04.01.2026, addressed to the Vice Chairman, ADA and other authorities.

**Copies of the said emails are annexed herewith as Annexure A-7, Annexure A-8, and Annexure A-9 respectively.**

### **PRAYER**

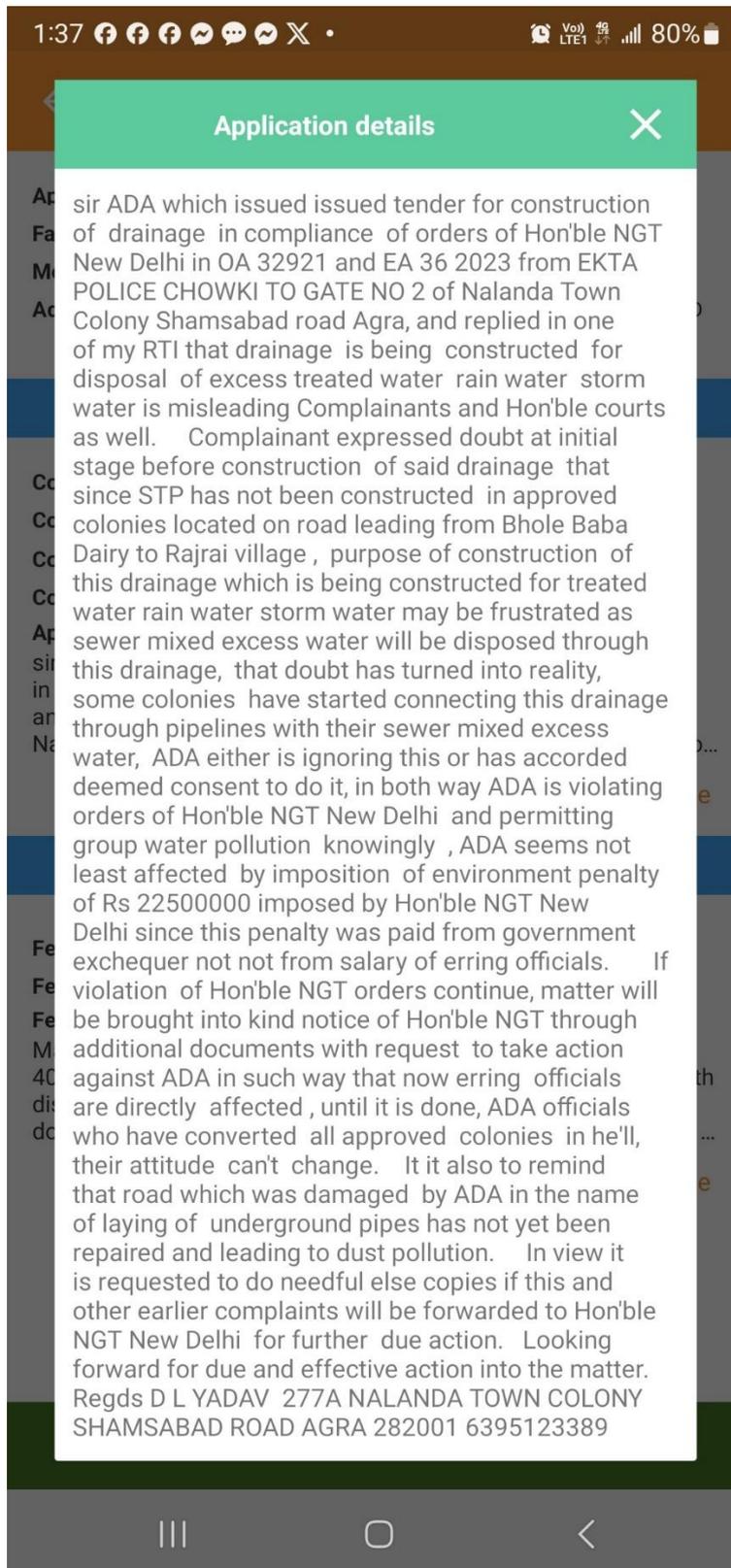
In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

a) Direct the Agra Development Authority to take immediate remedial measures for reconstruction and repair of the internal drainage and sewerage system of Nalanda Town Colony strictly in accordance with prescribed standards and approved project parameters, and to ensure its connection to an appropriate STP;

b) Direct ADA to ensure that the STP is of adequate capacity as per project parameters and to obtain a sufficiency certificate from an independent third-party expert agency;

- c) Direct the Uttar Pradesh Pollution Control Board (UPPCB) to ensure strict monitoring, enforcement, and compliance in accordance with law;
- d) Initiate appropriate action against concerned authorities for continued non-compliance of the orders of this Hon'ble Tribunal and avoidance of statutory obligations;
- e) Direct ADA to ensure that unauthorized and untreated sewer drains and dirty water drains are not connected to the ongoing external drainage system;
- f) Pass any other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice and environmental protection.

**Intervener 1****Mahendra Kumar Saraswat****Date: 29.01.2026****Place: Agra****Intervenors 2****Dori Lal Yadav**



1571



### आगरा विकास प्राधिकरण, आगरा

पत्रांक 179/D/EE-2/25

दिनांक :- 14/10/25

प्रेषक,

अधिसासी अभियन्ता-2,  
आगरा विकास प्राधिकरण,  
आगरा।

सेवा में,

श्री डोरी लाल यादव,  
नि०-277ए नालन्दा टाउन,  
शमशाबाद रोड, आगरा-282001

विषय :- एकीकृत शिकायत निवारण प्रणाली IGRS के तहत सन्दर्भ सं०-40014625061243  
दिनांक 29.09.25 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक एकीकृत शिकायत निवारण प्रणाली IGRS के तहत सन्दर्भ सं०-40014625061243 दिनांक 29.09.25 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें आप द्वारा सड़क निर्माण के सम्बन्ध में शिकायत की गई है।

प्राप्त शिकायत के क्रम में आपके दूरभाष सं०-6395123389 पर अवर अभियन्ता द्वारा बार्ता की गयी जिसमें आपकी समस्या से अवगत होने के पश्चात् अवगत कराया गया है कि आगरा विकास प्राधिकरण द्वारा मा० राष्ट्रीय हरित अधिकरण हरित अधिकरण नई दिल्ली के आदेशों के अनुपालन में एकता पुलिस चौकी के पास 125फीट रोड की पुलिया से शमशाबाद रोड के किनारे भोले बाबा डेयरी के सामने रजरई को जाने वाली सड़क के किनारे नालन्दा टाउन के गेट नं०-1 के आगे तक आर.सी. सी. नाले का निर्माण कार्य किया जा रहा है। उक्त नाले को रजरई रोड पर जोड़ने हेतु स्थल पर पूरी चौड़ाई में स्थल न मिलने के कारण सेन्ट मेरी स्कूल से रजरई रोड तक सड़क के मध्य में ह्यूम पाइप डालते हुये जोड़ा गया है जिससे सड़क क्षतिग्रस्त हो गयी है। उक्त क्षतिग्रस्त सड़क एवं पूरी सड़क को बनवाने हेतु कार्य प्रारम्भ करा दिया गया है तथा जिसे मोर्टरेवल किया जा रहा है तथा कुछ लम्बाई में डामरीकरण का कार्य भी कर दिया गया है। कार्य प्रगति पर है।

कृपया उपरोक्तानुसार अवगत होना चाहें।

भवदीय

/   
 अधिसासी अभियन्ता-2

प्रतिलिपि

✓ डबल अधिकारी-आई.जी.आर.एस. को अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

  
अधिसासी अभियन्ता-2



## Arbitrary disposal of complaints on IGRS portal by ADA officers putting a big question mark on authenticity of this portal

1 message

Dori Lal Yadav <dlyadavconcor@gmail.com>

Sat, Nov 15, 2025 at 4:45 PM

To: vcada@rediffmail.com, vice chairman ada <vcadaagra@gmail.com>, commagr@nic.in, Chief Secretary GoUP <csup@nic.in>, psawasup@gmail.com, psecup.urbandev@nic.in

Sir/ Madam

15/11/2

My complaint on IGRS bearing no- 40014625061243 which was forwarded to VC ADA on 18/10/2025 after initial irrelevant disposal by secretary ADA and thereafter my feedback thereon has again been disposed irrelevantly on misleading report submitted by Executive Engineer ADA Agra on 14/11/2025 which is not agreeable and objected to by me as under-

Executive Engineer-2 has stated in his report that construction of road and drainage is in progress and on this report my complaint has finally been disposed off and my feedback has not been taken into account and no any action /any remedial action has been taken on my basic complaint/ feedback which was regarding connection of sewer mixed dirty water drains into this drainage which have been connected by many residents residing on both side of roads with this drainage. This drainage was reported to have been constructed for disposal of storm/rain water and for disposal of excess treated water of approved colonies situated on both side of road.

Due to inaction of ADA the basic purpose of construction of this drainage seems to have been failed and frustrated since due to connection of dirty water sewer mixed drains with this drainage by residents of approved and unapproved colonies has converted this drainage into sewer line. Drainage can not be permitted for disposal of sewer mixed dirty water and is violation of existing provisions hence irrelevant and misleading disposal of my cited complaint warrants proper investigation and action into the matter.

In view it is humbly requested to please do needful and ensure proper disposal of my complaint through proper remedial action, failing which matter may be brought into kind notice of Hon'ble NGT New Delhi through additional document before next date of hearing.

Regards

D L Yadav  
277A, Nalanda Town Colony Shamsabad Road Agra  
282001  
6395123389

**Telephonic conversation with ADA officer today via normal call regarding undercited complaint on IGRS**

1 message

**Dori Lal Yadav** <dlyadavconcor@gmail.com>

Thu, Nov 20, 2025 at 11:40 AM

To: vcada@rediffmail.com, vice chairman ada &lt;vcadaagra@gmail.com&gt;, commagr@nic.in, psawasup@gmail.com, psecup.urbandev@nic.in, Chief Secretary GoUP &lt;csup@nic.in&gt;, contact@yogiadityanath.in, cmup@nic.in

Respected sir / madam. 20/11/25

This is to bring into your kind notice that today I got a call from one of your officers with mobile number - 7081175000, who reported that work on my recent complaint on IGRS has been started.

Undercited attached herewith is my recent complaint which was made on IGRS on 15/11/25 which has been forwarded to The Secretary ADA Agra. Kindly look into the matter and it is humbly requested to kindly ensure disposal thereof on the basis of merit after proper resolution of issues and redressal of grievances. Irrelevant, misleading or partial disposal as has been in practice by ADA officer will not be acceptable and enhance complications and may lead to further court proceedings in addition to ongoing court cases.

It seems pertinent to mention that officer was also intimidated by me during telephonic conversation regarding damaged sewerlines and drainage of Nalanda Town Colony Shamsabad road Agra which are causing ground water pollution and defeating purpose of construction of STP in colony, complaints on these issues have also been made to ADA on email with copy to Hon'ble NGT New Delhi.

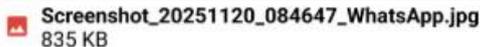
An additional document thereon has also been submitted in Hon'ble Tribunal in oct 2025 and has been taken on record in ongoing EA 36 / 2023. Issues mentioned therein may be taken in cognizance by Hon'ble Tribunal on next date or may be highlighted during arguments.

In view it is humbly requested to please do needful and arrange to reconstruct or get reconstructed through builder all damaged sewerlines and drainage of colony so that ground water pollution may be prevented properly.

Due and appropriate action into the matter will be highly appreciated.

Thanx &amp; Regards

D L Yadav

Screenshot\_20251120\_084647\_WhatsApp.jpg  
835 KB

**Application details** ✕

Sewerlinedamaged in Nalanda Town Colony Shamsabad road Agra , sewer mixing with drainage water and polluting ground water madam Sir Madam Due to sewerlines damaged in colony many gutters are overflowing and resulting into ground water pollution. Sewerlines constructed by builder were substandard and were not monitored by ADA during construction, these are now damaged badly and polluting ground water, to stop further pollution please get all sewerlines reconstructed from builder , as per provisions of UP APARTMENT ACT 2010 ,since builder has not yet been issued CC due to non completion of internal development works in colony ,builder is bound to repair all damages at his their own, please comply with provisions of APARTMENT ACT. Hon'ble courts have ordered for construction of STP in Nalanda Town Colony Shamsabad road Agra with proper sewerlines. ADA got constructed STP through builder which was substandard and not working ,this was due to non monitoring of construction of STP by ADA as has been attitude of ADA officials on earlier occasions also , after repeated complaints ADA floated tender for upgradation modification of STP , Which has allegedly been completed though it is still disputed since ADA has not yet obtained despite various complaints thereon ,sufficiency certificate from competent third party agency without this sufficiency certificate and due to undercized construction of STP ,this STP may fail after sometimes and may become painful to residents when forcibly imposed on them. ADA is not serious on this sensitive issues and again avoiding its statutory obligations as has been on earlier occasions, in view it is requested to get all sewerlines reconstructed in colony strictly as per parameters of project report which has been ignored by ADA officials at every stage of construction by builder or construct damaged sewerlines at it's own and recover cost thereof from builder as land revenue as per section 33 of URBAN PLANNING AND DEVELOPMENT ACT 1973. Proper size of STP May also be ensured else 200 KLD STP can't meet requirement of proper treatment of sewer discharged from colony and may result in collapse.

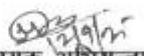
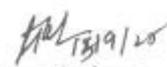
size of STP May also be ensured else 200 KLD STP can't meet requirement of proper treatment of sewer discharged from colony and may result in collapse after sometime. Please do needful and relieve residents from harassment and torture they have been undergoing for long due to non completion of internal development works by builder and avoidance of statutory obligations of ADA officials. Looking forward for due and effective action Thanx Regards  
D L Yadav



## आगरा विकास प्राधिकरण, आगरा

पत्रांक:- 152/डी/भवन/25-26

दिनांक:- 15/09/2025

आई0जी0आर0एस0 सन्दर्भ संख्या		40014625054854
आख्या की दिनांक		15.09.25
शिकायत का विवरण	नाम	श्री डोरी लाल यादव
	मोबाइल नंबर	6395123389
क्या शिकायतकर्ता से वार्ता की गई ? (हाँ अथवा नहीं)		हाँ
क्या शिकायतकर्ता जॉच आख्या से संतुष्ट है ? (हाँ अथवा नहीं)		-
क्या शिकायत का भौतिक सत्यापन कराया गया ? (हाँ अथवा नहीं)		-
जॉचकर्ता अधिकारी का विवरण	पद	अवर अभियन्ता
	नाम	श्री राजकपूर
	मोबाइल	9917467067
<b>अधिकारी द्वारा की गई कार्यवाही की आख्या</b>		
<p>शिकायतकर्ता द्वारा उपरोक्त संदर्भित आई0जी0आर0एस में नालन्दा टाउन कालोनी में विकास कार्य न किये जाने एवं आर0डब्लू0ए गटि न होने के सम्बन्ध में उल्लेख किया गया है।</p> <p>उपरोक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण के अनुपालन में पूर्व निर्मित एस0टी0पी के सुदृढीकरण का कार्य करा दिया गया है तथा संचालित एस0टी0पी से निकलने वाले ट्रीटेड वाटर स्टोर्म वाटर का निस्तारण आ0वि0प्रा0 द्वारा नालन्दा टाउन के गेट से रजरई रोड तक बनाये गये नाले के माध्यम से कराया जा रहा है। संचालित एस0टी0पी0 को आर0डब्लू0ए को हस्तान्तरित करने एवं अन्य आन्तरिक विकास कार्यों की मरम्मत हेतु विकासकर्ता को कार्यालय पत्र संख्या-1285/डी/भवन/25-26 के द्वारा पत्र प्रेषित किया गया है। जिसकी छायाप्रति साथ में संलग्न है। सम्बन्धित अवर अभियन्ता द्वारा शिकायत में अंकित मो0नं0-6395123389 पर दिनांक 15.09.2025 समय 12:13 बजे पर वार्ता की गयी तथा वस्तुस्थिति से अवगत कराया गया। प्रकरण को निक्षेपित करने का कष्ट करें।</p> <p>उपरोक्तानुसार अवगत होने का कष्ट करें।</p>		
 <b>अवर अभियन्ता</b>	 <b>सहायक अभियन्ता</b>	 <b>नगर नियोजक</b>
<b>प्रतिलिपि :-</b> <ol style="list-style-type: none"> <li>नोडल अधिकारी आई0जी0आर0एस0 प्रकोष्ठ आगरा विकास प्राधिकरण, आगरा को ऑनलाईन अपलोड हेतु।</li> </ol>		
		 <b>नगर नियोजक</b>



## Continuous misleading disposal of my complaints on Jansunwai portal by ADA officers

1 message

Dori Lal Yadav <dlyadavconcor@gmail.com>

Sun, Nov 16, 2025 at 7:39 PM

To: vcada@rediffmail.com, vice chairman ada <vcadaagra@gmail.com>, commagr@nic.in, psawasup@gmail.com, psecup.urbandev@nic.in, Chief Secretary GoUP <csup@nic.in>, contact@yogiadityanath.in, cmup@nic.in, Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>, rg.ngt@nic.in

Respected/ Hon'ble sir/sirs

my complaint on Jansunwai portal bearing no- 40014625054854 was disposed of by ADA on the irrelevant and misleading report, signed by JE, AE & TP ADA on 15/09/2025. This is not first complaint which has been disposed of irrelevantly and arbitrarily but almost all my complaints, maybe in hundreds, have been disposed of in the same manner without proper resolution.

It is not understood as to when almost all complaints are to be disposed of irrelevantly and arbitrarily on the basis of the whims of cynic officers. What is the utility of this portal???? This seems a planned strategy to mislead the public and courts as well. I have given feedback against this undesired disposal on 16/09/2025 but still after elapse of almost two months there is no action by ADA against the builder to get issues resolved, raised in my cited complaint. My objections on said disposal which is based on report submitted by JE, AE, & TP ADA on 15/09/2025 are as under---

1-- In this report it has been mentioned that STP has been upgraded and modified which is not acceded to, keeping in view of misleading and false report submitted by ADA in Hon'ble NGT in OA 329/21 repeatedly which were protested by us frequently, even this upgradation and modification can't be relied upon until and unless it is certified by third party expert competent agency, repeated complaints on this issue has been forwarded to ADA and other higher officers of housing and urban development ministry of Uttar Pradesh government but sufficiency certificate of constructed STP has not yet been obtained by ADA and overseen by higher officers absence of which puts a big question mark on it's quality, and it's upgradation which still doesn't appear to have been upgraded as per parameters of project report.

Constructed STP is undersized, this fact has been repeatedly highlighted and even reported in Hon'ble NGT in ongoing case EA 36 /2023 but despite imposition of repeated heavy penalties on ADA by Hon'ble NGT in OA 329/21 for avoidance of statutory obligations there seems no any change in attitude of officers of ADA, the basic reason behind this continuous avoidance of statutory obligations by ADA is that individual responsibility of officers has not yet been fixed and penal and departmental action against erring officials has not yet been initiated, hence there is no least impact of imposition of repeated heavy penalties. This heavy penalty is being paid from the government exchequer which is misuse and misappropriation of public funds. Had punitive action been initiated against concerned erring officers of ADA and penalty amount would have been recovered from their salary proportionately and adverse remarks of their failure would have been given in their service record to affect their future betterment/ promotions, attitude of ADA officers would have been changed and appropriate action could have been taken to resolve sensitive environmental and larger public interests issues.

2-- It has also been mentioned in cited report that treated water of alleged STP is being disposed through constructed drainage which is also false, so far construction of drainage is not complete, it has not yet been connected with main drainage upto EKTA POLICE CHOWKI and untreated sewer mixed water is overflowing in open.

3-- It has also been mentioned in said report that a letter has been written to builder to hand over STP to colony and repair internal development works which is also misleading and false, stated letter was issued to builder on 18/08/25 before my complaint on Jansunwai which was registered on portal on 06/09/2025 and this letter has no relevance with my complaints, moreover issues raised on my complaint has no match with submitted report. Issues raised in my complaints are-

A- regarding damaged sewer lines inside the colony and overflowing of gutters which are polluting groundwater and their repair and reconstruction either, by builder or by ADA. Signatories of the cited report have nowhere mentioned what action has been taken by them to repair or reconstruct damaged internal sewer lines of the colony and to prevent overflowing of gutters and prevention of groundwater pollution. This matter now has been brought into kind notice of Hon'ble NGT through additional documents in oct 2025 and may be highlighted on next hearing.

B--The signatories of the cited report have nowhere mentioned what action they have taken for the sufficiency report of so-called upgraded and modified STP ??? Legally ADA can't impose forcibly undersized and substandard STP on residents of a colony which will result in failure and be more painful to them than what they have suffered due to non construction of STP for so long.

C- In aforementioned letter stated to have been issued to builder which was sent to builder on 18/08/25, directions were given to builder to pay outstanding electricity bills of consumption of STP which builder was not paying and due to pendency of cited electricity bill stp connection was either disconnected or was likely to be disconnected which was avoided/ restored due to interference of ADA. ADA officers have concealed this failure of the builder and rather submitted irrelevant reports to dispose of my complaint which is highly objectionable and rather unfortunate and puts a big question mark on the attitude of ADA officers.

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D-In cited letter sent to builder, builder was also directed to form RWA and hand it over to residents of colony which has got no relevance with issues raised in my cited complaint on jansunwai. In this letter builder was directed to form RWA within one month and nowhere he was directed to repair internal development works or to complete these internal development works whereas as per SECTION 14(2) of UP APARTMENT ACT 2010, builder can initiate for formation of RWA only when internal development works have been completed and thereafter completion certificate has been obtained from ADA.. There are hundreds complaints on non completion of internal development works which are still pending even after elapse of almost 15 years and this has been due to avoidance of statutory obligations of ADA officers for which their liabilities to be fixed and cost of all these pending internal development works must be recovered from their salary if these works are not got completed by builder.

In view it is humbly requested to please issue necessary direction to ADA officers to change their attitude as directed by Hon'ble NGT it's order dated 18/01/25 in OA 329/21 , else specific request may be made to Hon'ble court to fix liabilities of concerned officers and impose penalties on them and to get all pending internal development works of colony completed from builder or complete at it's own and recover cost thereof from builder and dispose off all complaint on Jansunwai portal on the basis of merit and after proper resolution instead of disposing these off irrelevantly.

Regards

D L YADAV



(no subject)

1 message

Dori Lal Yadav <dlyadavconcor@gmail.com>

Fri, Dec 12, 2025 at 4:10 PM

To: vice chairman ada <vcadaagra@gmail.com>, vcada@rediffmail.com, commagr@nic.in, psawasup@gmail.com, psecup.urbandev@nic.in, RO Agra <roagra@uppcb.in>, ms@uppcb.in, chairman@uppcb.in, psforest2015@gmail.com, Chief Secretary GoUP <csup@nic.in>, cmup@nic.in

To  
The Concerned Authorities  
Housing & Urban Development Department / ADA, Agra  
Government of Uttar Pradesh

Subject: Request for Immediate Corrective Action on Misleading Disposal of Jansunwai Complaint No. 40014625054854 and Inaction on Issues Raised in My Subsequent Complaint Dated 16/11/2025

Respected Sir/Sirs,

This is to reiterate and strongly place on record that my complaint on the Jansunwai portal bearing No. 40014625054854, disposed of by ADA on the basis of the report dated 15/09/2025 signed by JE, AE, and TP, remains misleading, irrelevant, and contrary to facts on the ground, as already communicated by me through my detailed complaint dated 16/11/2025.

Despite repeated grievances over the past several years—running into hundreds—no effective corrective action has been taken. Almost all complaints have been disposed of in the same arbitrary manner, without factual examination or resolution. This not only defeats the objective of the Jansunwai portal but also raises serious concerns regarding transparency, accountability, and compliance with statutory obligations.

In continuation of my complaint dated 16/11/2025, my objections and concerns (already communicated but still unaddressed) are reiterated below:

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#### 1. Misleading Claim of STP Modification / Upgradation

The report claims that the STP has been upgraded and modified.  
However:

No sufficiency certificate has been obtained from any third-party expert agency, despite my repeated requests.

Earlier misleading reports submitted by ADA before Hon'ble NGT in OA No. 329/2021 further reduce the credibility of such claims.

Without independent verification and certification, the so-called upgraded STP cannot be accepted as compliant with DPR parameters.

#### 2. Undersized and Substandard STP – No Action by ADA

The constructed STP is undersized, a fact already placed before Hon'ble NGT in EA No. 36/2023.  
Despite:

repeated directions of the Hon'ble NGT, and

imposition of heavy penalties on ADA,  
no corrective action has been taken by officers concerned.

The absence of individual accountability is enabling continued negligence. Penalties imposed on ADA are being paid from the government exchequer, causing misuse of public funds, while officers responsible face no departmental or penal action.

#### 3. Construction of External Drainage Still Incomplete

The report falsely claims that treated water is being disposed of through completed drainage.

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In reality:

the external drainage system is not yet completed,  
it is not connected up to Ekta Police Chowki, and  
untreated sewer-mixed water continues to overflow in open areas, posing a serious environmental and public-health hazard.

#### 4. Misleading Reference to ADA's Letter Dated 18/08/2025

The letter dated 18/08/2025:

was issued before my Jansunwai complaint dated 06/09/2025 and thus has no relevance to issues raised therein,  
contains no directions to repair or complete internal development works,  
ignores major statutory violations by the builder.

Hence, using this letter as a basis to dispose of my complaint is unjustified and misleading.

#### 5. No Action on Internal Sewer Lines, Damaged Drainage & Groundwater Pollution

Despite multiple complaints:

Overflowing gutters and damaged sewer lines continue to contaminate groundwater.

Neither ADA nor the builder has taken steps for reconstruction or repair.

Without repairing internal drainage systems, even a fully functional STP would be ineffective.

These issues have now been brought before Hon'ble NGT through additional documents filed in October 2025.

#### 6. Illegal Direction to Builder to Form RWA

ADA's direction to the builder to form an RWA is contrary to:

Section 14(2) of the UP Apartment Act, 2010, and

Clause 14 of the Agreement between the builder and ADA.

An RWA can only be initiated after completion of internal development works and issuance of a completion certificate, neither of which has been done despite 15 years of delay.

#### 7. Complete Mismatch Between My Complaint and ADA's Report

The contents of the complaint and the report submitted by ADA officers have no correlation, proving that:

the complaint was not examined,

no site inspection was properly carried out, and

the disposal was mechanical, arbitrary, and contrary to facts.

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#### PRAYER / REQUEST

In light of the above, it is humbly requested that:

1. Immediate strict directions be issued to ADA officials to ensure factual, merit-based redressal of complaints, as directed by Hon'ble NGT in its order dated 18/01/2025 in OA 329/2021.

2. ADA be directed to

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obtain a third-party expert sufficiency report of the STP,  
complete the external drainage system as per DPR,  
repair and reconstruct internal drainage/sewer lines, and  
take action on the undersized nature of the STP.

3. Liabilities of erring ADA officers be fixed and disciplinary/departmental proceedings initiated, including recovery of losses/penalties from responsible individuals.

4. Builder be directed to complete all pending internal development works immediately, failing which ADA must complete them and recover the cost from the builder.

5. Future Jansunwai complaints be disposed of only after proper site inspection, factual verification, and ensuring complete resolution, instead of issuing irrelevant or misleading reports.

A transparent, accountable, and lawful approach alone can resolve these sensitive environmental and public-interest issues.

Regards,  
D. L. Yadav  
277A, Nalanda Town Colony  
Shamsabad Road, Agra – 282001



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**Ground water pollution due to damaged drainage and sewerlines in Nalanda Town Colony  
Shamsabad road Agra**

1 message

**Dori Lal Yadav** <dlyadavconcor@gmail.com>

Sun, Jan 4, 2026 at 12:40 PM

To: vice chairman ada &lt;vcadaagra@gmail.com&gt;, vcada@rediffmail.com, commagr@nic.in, psawasup@gmail.com, psecup.urbandev@nic.in, Chief Secretary GoUP &lt;csup@nic.in&gt;, cmup@nic.in

Respected sir/madam. 04/01/26

Please have kind look on attached publication on water pollution in Indore, MP resulting into deaths and severe injuries . The same may happen in cited colony because sewerlines and drainage system, provided by Nalanda Builders and Developers India Limited was not as per parameters of project report and these drainage and sewerlines have damaged badly, polluting ground water.

If leakage of sewer from damaged sewerlines polluting ground water leads to mix with water , being supplied in residences through pipeline, it may prove health hazard and creat havoc in colony as has happened in Indore.

A lot has been written on this issue to ADA and other higher authorities but it seems that no due attention is being paid which may prove costly to residents and may also result into crisis to ADA officers and officials.

Please have kind look on my previous correspondences on the issue and do needful to address this sensitive issue before it is too late .

Looking forward for appropriate action into the matter

Sincerely

D L YADAV

277A NALANDA TOWN COLONY SHAMSABAD ROAD AGRA 282001  
6395123389

Thanx &amp; Regards

D L YADAV  
277A NALANDA TOWN COLONY SHAMSABAD ROAD AGRA 282001  
6395123389

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